THE DAM SAFETY BILL, 2010

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THE DAM SAFETY BILL, 2010

A BILL
to provide for proper surveillance, inspection, operation and maintenance of all dams of certain parameters in India to ensure their safe functioning and for matters connected therewith or incidental thereto.

WHEREAS it is expedient to provide for uniform dam safety procedure which shall ensure national investment and benefits by safeguarding human life, livestock and property;

AND WHEREAS Parliament has no power to make laws for the States with respect to any of the matters aforesaid except as provided in articles 249 and 250 of the Constitution;

AND WHEREAS in pursuance of clause (1) of article 252 of the Constitution, resolutions have been passed by all the Houses of Legislatures of the States of Andhra Pradesh and West Bengal to the effect that the matters aforesaid should be regulated in those States by law made by the Parliament;
2

Be it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Dam Safety Act, 2010.

(2) It shall come into force in the States of Andhra Pradesh, West Bengal and in all the Union territories, on such date as the Central Government may, by notification in the Official Gazette, appoint and in any other State, which adopts this Act under clause (1) of article 252 of the Constitution, on the date of such adoption; and any reference in this Act to the commencement of this Act shall, in relation to any State or Union territory, means the date on which this Act comes into force in such State or Union territory.

2. The provisions of this Act applies,—

(a) in the first instance, to the whole of the States of Andhra Pradesh, West Bengal and to all the Union territories; and it shall also apply to such other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution;

(b) to every owner of a specified dam, being public sector undertaking or institution or a body owned or controlled by the Central Government or the State Government, as the case may be, to which this Act shall apply as per sub-clause (a);

(c) to every owner of a specified dam, being undertaking or company or institution or a body other than those owned or controlled by the State Government or the Central Government, as the case may be.

3. In this Act, unless the context otherwise requires,—

(a) “alteration of dam” means only such alterations or repairs as may directly affect the safety of the dam or reservoir;

(b) “annual report” shall mean a report giving therein the activities of the organisation or cell concerned and the safety status of the specified dams falling under their control or jurisdiction during each financial year;

(c) “appurtenant work” means the structures being,—

(i) spillways, either in the dam or separate therefrom;

(ii) reservoir and its rim;

(iii) low level outlet works and water conduits such as tunnels, pipelines or penstocks, either through the dam or its abutments or reservoir rim;

(iv) hydro-mechanical equipments including gate, valve, hoist, elevators;

(v) energy dissipation and river training works; and

(vi) other associated structures acting integrally with dam body;

(d) “Central Dam Safety Organisation” means the Organisation established under section 9;

(e) “dam” means any artificial barrier including appurtenant works constructed across rivers or tributaries thereof with a view to impound or divert water;

(f) “dam failure” shall mean such failures in the structures or operation of a dam which may lead to uncontrolled release of impounded water resulting in downstream flooding affecting the life and property of the people;

(g) “distress condition” shall mean the occurrence or potential development of such conditions in the dam or appurtenance or its reservoir or reservoir rim, which if
left unattended to, may impede the safe operation of dam for its intended benefits or may pose unacceptable risks to the life and property of people downstream;

(h) “documentation” shall mean all permanent records concerning investigation, design, construction, operation, performance, maintenance and safety of dams and includes design memorandum, construction drawings, geological reports, reports of specialised studies simulating structural and hydraulic response of the dam, changes made in design and drawings, quality control records, emergency action plan, operation and maintenance manual, instrumentation readings, inspection and testing reports, operational reports, and dam safety review reports;

(i) “enlargement of dam” means any change in the scope of an existing dam or reservoir, which raises water storage elevation or increases the volume of water impounded by the dam;

(j) “inspection” shall mean visual examination of all components of dam and its appurtenances and includes examination of non-overflow blocks, spillways, abutments, stilling basin, piers, bridge, downstream toe, drainage galleries, operation of mechanical systems, interior of outlet conduits, instrumentation records and record-keeping arrangements of instruments;

(k) “investigation” shall mean detailed examination, analysis or scrutiny of a specific problem pertaining to the dam and its appurtenances or a part thereof, and includes laboratory testing, in situ testing, geological exploration, model testing and mathematical simulation of the problem;

(l) “National Committee” means the National Committee on Dam Safety constituted under section 4;

(m) “New specified dam” means,—

(a) a specified dam which is constructed after the commencement of this Act;

(b) a dam not being a specified dam existing on or before such commencement and whose height is increased or altered or modified on or after such commencement so as to fall within the definition of specified dam under this Act;

(n) “Non-State Dam Safety Cell” means the Dam Safety Cell established under section 18;

(o) “Non-State Dam Safety Organisation” means the Dam Safety Organisation established under section 17;

(p) “notification” means a notification published in the Official Gazette;

(q) “owner of dam” means the Central Government or a State Government or public sector undertaking or local authority or company and any or all of such persons or organisations, who own, control, operate, or maintain a specified dam;

(r) “prescribed” means prescribed by rules made by the Central Government or, as the case may be, by the State Government under this Act;

(s) “public sector undertaking” means,—

(i) a Government company as defined in section 617 of the Companies Act, 1956;

(ii) a corporation (including a co-operative society) established by or under a Central, Provincial or State Act, which is owned, controlled or managed by the Government;
(i) “regulations” means the regulations made by the Central Dam Safety Organisation under this Act;

(u) “remedial measures” shall mean such structural or non-structural measures, which may be required in relation to the dam or appurtenance or reservoir or reservoir rim or catchment area of reservoir, for the purpose of removing or reducing the distress condition of the dam;

(v) “Reservoir” shall mean any water spread which contains impounded water;

(w) “specified dam” means a large dam which is,—

(i) above fifteen meters in height, measured from the lowest portion of the general foundation area to the crest; or

(ii) between ten meters to fifteen metres in height and satisfies at least one of the following, namely:—

(A) the length of crest is not less than five hundred metres; or

(B) the capacity of the reservoir formed by the dam is not less than one million cubic metres; or

(C) the maximum flood discharge dealt with by the dam is not less than two thousand cubic metres per second; or

(D) the dam has specially difficult foundation problems; or

(E) the dam is of unusual design;

(x) “State” means the State to which the provisions of this Act applies in accordance with the provisions of sub-section (2) of section 1;

(y) “State Committee” means the State Committee on Dam Safety constituted under sub-section (1) of section 12;

(z) “State Dam Safety Cell” means the State Dam Safety Cell constituted under section 16;

(za) “State Dam Safety Organisation” means the State Dam Safety Organisation constituted under section 15.

CHAPTER II

NATIONAL COMMITTEE ON DAM SAFETY

4. With effect from such date as the Central Government may, by notification, appoint, there shall be constituted, for the purposes of this Act, a National Committee to be known as the “National Committee on Dam Safety” consisting of the following members, namely:—

(a) Chairman, Central Water Commission — ex officio, Chairperson;

(b) Member, Design and Research Wing, Central Water Commission — ex officio, Vice-Chairperson;

(c) Member (Hydro), Central Electricity Authority ex officio, Member;

(d) Commissioner (Projects), Ministry of Water Resource ex officio, Member;

(e) Director General, Geological Survey of India ex officio, Member;

(f) Director General, Indian Meteorological Department ex officio, Member;

(g) Scientist E, Ministry of Environment and Forests ex officio, Member;

(h) Engineer-in-Chief or equivalent officer of Irrigation Department of States having specified dams ex officio, Members;

(i) Engineer-in-Chief or equivalent Officer of other Dam owning Organisations with specified dams ex officio, Members;

(j) Specialists or experts in the field of dam safety to be nominated by the Central Government Members; and
(k) Chief Engineer, Central Dam Safety Organisation, Central Water Commission—

ex officio, Member Secretary.

5. The tenure of specialists or experts as Members of National Committee shall be valid for a period of three years from the date of notification issued under that section.

6. (1) The National Committee shall meet at such times and places and shall observe such rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) as may be prescribed by the Central Government:

   Provided that the National Committee shall meet at least twice in a year:

   Provided further that the National Committee may invite,—

   (a) the representative of the owner of a specified dam in such meetings where his dam is taken up for deliberation;

   (b) such specialists or experts in Dam Safety, as it may consider appropriate, for the discharge of its functions.

(2) The Chairperson or, if for any reason, is unable to attend a meeting of the Committee, the Vice-Chairperson shall preside at the meeting.

(3) The expenditure incurred (including the travelling allowance, dearness allowance and other incidental expenses) to attend the meeting by the Members, referred to in clauses (a) to (h) and (j) of section 4, shall be borne by their concerned controlling authorities.

(4) The specialists or experts referred to in clause (i) of section 4 and specialists or experts invitees referred to in clause (b) of second proviso to sub-section (1) to attend the meetings shall be paid such fees and allowances as may be prescribed by the Central Government.

(5) All questions which come up before any meeting of the National Committee shall be decided by a majority of votes of the members present and voting, and, in the event of an equality of votes, the Chairperson, or in his absence, the Vice-Chairperson, shall have a second or casting vote.

7. No act or proceeding of the National Committee shall be invalid merely by reason of—

   (a) any vacancy in, or any defect in, the constitution of the National Committee; or

   (b) any defect in the appointment of a person acting as a Member of the National Committee; or

   (c) any irregularity in the procedure of the National Committee not affecting the merits of the case.

8. (1) The National Committee shall discharge such functions as may be necessary to ensure proper surveillance, inspection, operation and maintenance of all specified dams in the country and ensure their safe functioning.

(2) Without prejudice to the provisions contained in sub-section (1), the functions of the National Committee shall include,—

   (a) to monitor broadly the functioning of State Dam Safety Organisations or State Dam Safety Cells, as the case may be, and Non-State Dam Safety Organisations or Non-State Dam Safety Cells, as the case may be;

   (b) to monitor and evaluate dam safety practices in various States and suggest improvements to bring dam safety practices in conformity with latest international practices consistent with Indian conditions;
(c) to act as a forum for exchange of views on techniques to be adopted for remedial measures to relieve distress conditions in dams and appurtenances;

(d) to analyse the causes of failures in cases of major dam failures and suggest changes in the plan philosophy, specifications, construction, operation and maintenance practices in order to avoid re-occurrence of such failures;

(e) to evolve comprehensive dam safety management approach as an integration of dam safety evaluation, risk assessment and risk management; and

(f) to render advise on any specific matter relating to safety of dams which may be referred to it by the Central Government or the State Government, as the case may be.

(3) The knowledge and information collected or generated by the National Committee on Dam Safety shall be disseminated by the Central Dam Safety Organisation to all State Dam Safety Organisations or State Dam Safety Cells, as the case may be, and Non-State Dam Safety Organisations or Non-State Dam Safety Cells, as the case may be, for the purposes of achieving uniform standards in dam safety practices.

(4) The Central Dam Safety Organisation shall act as Secretariat of the National Committee for the purpose of discharging its functions under this Act.

CHAPTER III

CENTRAL DAM SAFETY ORGANISATION

9. The Central Government shall, for the purposes of this Act, by notification, establish a separate division under the Ministry of Water Resources, in the Central Water Commission, an Organisation to be known as the “Central Dam Safety Organisation” to be headed by an officer not below the rank of Chief Engineer.

10. (1) The Central Government shall, for the purpose of enabling the Central Dam Safety Organisation to perform its functions under this Act, provide such number of officers, and other employees as it may consider necessary.

(2) The functions, powers and terms and conditions of service of the employees appointed under sub-section (1) shall be such as may be prescribed by the Central Government.

11. (1) The Central Dam Safety Organisation shall,—

(a) provide the state-of-the-art technical and managerial assistance to the State Dam Safety Organisations or the State Dam Safety Cells, as the case may be, and to the Non-State Dam Safety Organisations or the Non-State Dam Safety Cells, as the case may be;

(b) maintain a national level data-base of all specified dams in the country, including distress conditions, if any, noticed therein;

(c) maintain liaison with the State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, of each State and the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, of each dam owning Organisation for standardisation of dam safety related data and practices, and related technical or managerial assistance;

(d) publish and update from time to time the standardised guidelines and check-lists or format or proforma for routine inspection and detailed investigations of dams and appurtenances;
(e) maintain the records of major dam failures in the country;

(f) examine wheresoever a need is felt, either through its own engineers or through a panel of experts, the cause of any major dam failure, and submit its report to the National Committee;

(g) examine whenever required, either through its own engineers or through a panel of experts, the cause of any major public safety concern in respect of any specified dam, and issue appropriate instructions on further investigations, operational parameters or remedial measures; and

(h) look into the unresolved points of issue between the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, of two States, or between the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, of a State and the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, of a owner of dam, for a proper solution.

(2) All decisions of the Central Dam Safety Organisation in matters referred to in clause (h) of sub-section (1) shall be final and binding.

CHAPTER IV
STATE COMMITTEE ON DAM SAFETY

12. (1) With effect from such date as the State Government may, by notification appoint, there shall be constituted, for the purposes of this Act, a States Committee by the State Government to be known as the “State Committee on Dam Safety”:

Provided that the States in which the numbers of specified dam are twenty or less than twenty, such State may not constitute State Committee under this Act.

(2) The State Committee on Dam Safety shall consist of a Chairperson and such number of Members as may be determined by the State Government.

(3) The terms and conditions subject to which the Chairperson and Members of the State Committee may be appointed and the time, place of the meetings of the State Committee and procedure in regard to the transaction of business at these meetings shall be such as may be prescribed by the State Government.

13. (1) The State Committee shall discharge such functions as may be necessary to ensure proper surveillance, inspection, operation and maintenance of all specified dams in that State and ensure their safe functioning.

(2) Without prejudice to the provisions contained in sub-section (1), the functions of the State Committee shall include to,—

(a) review the work done by the State Dam Safety Organisation;

(b) recommend the appropriate measures to be taken in relation to the safety of specified dam which is under distress condition;

(c) review the progress on measures recommended in relation to dam safety;

(d) establish priorities for investigations undertaken under sub-section (2) of section 19;

(e) in cases where investigations with respect to safety of any specified dam in the State had already been undertaken, to order further investigations in relation to safety of such specified dam and assign responsibilities for execution including the use of non-departmental resources, and need for the association of independent experts with next phase of such investigations;

(f) establish priorities among projects requiring remedial safety works; and

(g) keep the State Government informed of its activities and recommendations.
14. In States where State Dam Safety Committee are not constituted and in all cases of Central undertakings and private entities or bodies, the periodical reviews of the works or progress or prioritisation by the concerned State Dam Safety Organisation or State Dam Safety Cell and the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell shall be undertaken by the National Committee on Dam Safety through the Central Dam Safety Organisation.

CHAPTER V

STATE DAM SAFETY ORGANISATION, STATE DAM SAFETY CELL, NON-STATE DAM SAFETY ORGANISATION AND NON-STATE DAM SAFETY CELL

A. State Dam Safety Organisation

15. (1) Every State, having more than twenty numbers of specified dams owned by it, shall establish in its Water Resources Department or Irrigation Department or Public Works Department or a department dealing with the matter relating to water resources, a separate Organisation, to be known as the “State Dam Safety Organisation” headed by an officer not below the rank of Chief Engineer or equivalent.

(2) The constitution and functions of the State Dam Safety Organisation shall be such as may be prescribed by the State Government.

(3) The State Dam Safety Organisation shall consist of the persons having professional qualifications and sufficient experience in the field of safety of dams preferably from the areas of dam-designs, hydro-mechanical engineering, hydrology, geo-technical investigation and instrumentation or such other field as the State Government may consider appropriate.

(4) The State Government shall, having regard to the number of specified dams in that State, provide such number of officers and employees to the State Dam Safety Organisation constituted by it for the efficient and effective functioning of the said Organisation.

(5) The administrative and other expenses of the State Dam Safety Organisation shall be borne by the concerned State Government.

B. State Dam Safety Cell

16. (1) Every State, having twenty or less than twenty numbers of specified dams owned by it, shall establish in its Water Resources Department or Irrigation Department or Public Works Department or a department dealing with the matter relating to water resources, a separate Cell, to be known as the “State Dam Safety Cell” headed by an officer not below the rank of Superintendent Engineer or its equivalent.

(2) The constitution and functions of the State Dam Safety Cell shall be such as may be prescribed by the State Government.

(3) The State Dam Safety Cell shall consist of the persons having professional qualifications and sufficient experience in the field of safety of dams preferably from the areas of dam-designs, hydro-mechanical engineering, hydrology, geo-technical investigation and instrumentation or such other field as the State Government may consider appropriate.

(4) The State Government shall, having regard to the number of dams in that State, provide such number of officers and employees to the State Dam Safety Cell constituted by it for the efficient and effective functioning of the said Cell.

(5) The administrative and other expenses of the State Dam Safety Cell shall be borne by the concerned State Government.

C. Non-State Dam Safety Organisation

17. (1) Every dam owner (other than the Central or State Governments) having more than ten numbers of specified dams owned by it, shall establish a body called “Non-State Dam Safety Organisation” headed by an officer not below the rank of Chief Engineer or its equivalent.
(2) The Non-State Dam Safety Organisation shall consist of the persons having professional qualifications and sufficient experience in the field of safety of dams preferably from the areas of dam-designs, hydro-mechanical engineering, hydrology, geo-technical investigation and instrumentation or such other field as the dam owner may consider appropriate.

(3) In the case of owner of a specified dam, being the public sector undertakings or institution or company or a body owned or controlled by,—

(a) the Central Government; or

(b) the Central Government and the State Government; or

(c) any undertakings or institution or a body owned or controlled by the Central Government or the State Government; or

(d) entities or bodies not falling in clause (a) or clause (b) or clause (c) [excluding specified dams referred to in sub-section (4)],

the constitution and functions of the Non-State Dam Safety Organisation shall be such as may be specified by regulations made by the Central Dam Safety Organisation.

(4) In the case of owner of a specified dam being the public sector undertakings or institution or a body owned or controlled by the State Government or the undertakings or institution or a body owned or controlled by it or both, the constitution and functions of the Non-State Dam Safety Organisation shall be such as may be specified by the State Government.

D. Non-State Dam Safety Cell

18. (1) Every owner of a specified dam (other than Central or State Governments), having ten or less than ten number of specified dams owned by it, shall establish a body called “Non-State Dam Safety Cell” headed by an officer not below the rank of Superintendent Engineer or equivalent.

(2) The Non-State Dam Safety Cell shall consist of the persons having professional qualifications and sufficient experience in the field of safety of dams preferably from the areas of dam-designs, hydro-mechanical engineering, hydrology, geo-technical investigation and instrumentation or such other field as the dam owner may consider it appropriate.

(3) In the case of owner of a specified dam, being the public sector undertakings or institution or a company or a body owned or controlled by,—

(a) the Central Government; or

(b) the Central Government and the State Government; or

(c) any undertakings or institution or a body owned or controlled by the Central Government or State Government; or

(d) entities or bodies not falling in clause (a) or clause (b) or clause (c) [excluding specified dams referred to in sub-section (4)],

the constitution and functions of the Non-State Dam Safety Cell shall be such as may be specified by regulations made by the Central Dam Safety Organisation.

(4) In the case of owner of a specified dam being the public sector undertakings or institution or a body owned or controlled by the State Government or the undertakings or institution or a body owned or controlled by it or both, the constitution and functions of the Non-State Dam Safety Cell shall be such as may be specified by the State Government.
CHAPTER VI

DUTIES AND FUNCTIONS IN RELATION TO SAFETY OF DAMS


(a) keep perpetual surveillance;
(b) carry out routine inspections;
(c) monitor the operation and maintenance,

of all specified dams falling under their control to ensure continued safety of such specified dams and take such measures as may be necessary to address safety concerns that are noticed.

(2) The State Dam Safety Organisation or the State Dam Safety Cell or the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall, for the purpose of enabling it to make decisions compatible with public safety make or cause to be made such investigations and shall gather or cause to be gathered such data as may be required for proper review and study of the various features of the design, construction, repair and enlargement of dams, reservoirs and appurtenances under their control.

20. Every concerned State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell, shall maintain a Log Book or Data-base for each specified dam under their control recording therein all activities related to the surveillance and inspection and all important events related to the dam safety and such other details as may be specified by the Central Dam Safety Organisation and as per the format or data-base program specified by the regulations made by the Central Dam Safety Organisation.

21. (1) Every State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell, shall from time to time render its advice to the concerned owner of a specified dam on the safety measures or the remedial measures required to be taken with respect to any dam.

(2) Every State and specified dam owner shall issue appropriate instructions for implementing the advice or guidelines issued by the State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be.

(3) It shall be the duty of every State Dam Safety Organisation or State Dam Safety Cell, Non-State Dam Safety Organisation or Non-State Dam Safety Cell to monitor and ensure the implementation of the instructions issued under sub-section (1).

22. All State Governments and other owners of specified dam shall earmark sufficient and specific funds for maintenance and repairs of the specified dams and to implement the recommendations of the State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, and the Non-State Dam Safety Organisation or, the Non-State Dam Safety Cell, as the case may be.

23. (1) Every State Government and every owner of specified dam shall compile all technical documentations concerning hydrology, dam foundation, structural engineering of dam, watershed upstream of dam, and nature or use of land downstream of dam along with information on all resources or facilities of economic or logistic importance which are likely to be affected due to operation of the dam and keep for record in the concerned State Dam Safety Organisation or State Dam Safety Cell or the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be.

(2) The Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall furnish all such information to the Central Dam Safety Organisation and concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be, as and when required by them.
(3) Every State Government and every owner of specified dam shall ensure that the State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, have been adequately equipped at all times with the state-of-the-art of information technology tools to store, retrieve, and distribute the data related to the dam safety and dam performance.

24. (1) The State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, shall be responsible to, and functionally report to, the highest engineering or technical authority of the concerned State Government.

(2) The Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall be responsible to, and functionally report to, the highest engineering or technical officer of the owner of the specified dam.

25. (1) Every individual responsible for safety of specified dams and all activities related thereto shall possess such qualifications and experience as may be specified by the regulations made by the Central Dam Safety Organisation.

(2) Every individual referred to in sub-section (1) shall undergo such training programmes and at such intervals as may be necessary to make him aware of up-to-date standardised dam safety practices.

26. (1) Without prejudice to the provisions of this Act, all specified dams, shall fall under the jurisdiction of the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, of the State in which dam is situated in matters related to dam inspections, analysis of information, reports or recommendations regarding safety status, and remedial measures to be undertaken to improve dam safety; and in all such matters full co-operation shall be extended by the concerned Non-State Dam Safety Organisation or the Non-State Dam Safety Cell and the owner of the specified dam.

(2) The authorised representative of the Central Dam Safety Organisation, concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be, for the purposes of making any inspection or investigation necessary for the implementation of the provisions of this Act, may enter upon any part of the specified dam or its site as and when required and apply such investigation methods, as may be considered necessary.

(3) In case, after making inspection or investigation under sub-section (2), the representative referred in that sub-section is of the opinion that certain remedial measures are required to be taken, he shall report such remedial measures to the officer-in-charge of such specified dam and the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, and to the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be.

(4) The Central Dam Safety Organisation and concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be, in cases of dams being found to be endangered on account of their age, degeneration, degradation, structural or other impediments, shall suggest such remedial measures on such operational parameters (including maximum reservoir level, maximum spillway discharge and maximum discharges through other outlets) as it may consider necessary.

(5) Nothing contained in sub-sections (1), (2), (3) and (4) shall absolve the dam owner or any other authority or person from any of his responsibilities or obligations entrusted upon him under the provisions of this Act and the provisions of sub-sections (1), (2), (3) and (4) shall be in addition to, and not in derogation of any provisions of this Act.

27. All costs to be incurred by Central Dam Safety Organisation or State Dam Safety Organisation or State Dam Safety Cell on any form of investigation agreed by the owner or felt necessary by Central Dam Safety Organisation or State Dam Safety Organisation or State Dam Safety Cell, including payments given to the consultants and panel of experts, shall be paid by the owner of concerned specified dam.
28. (1) All new specified dams shall be investigated, designed and constructed by the organisations recognised for the said purpose.

(2) Every organisation referred to in sub-section (1) shall for the purpose of investigation, design and construction employ such qualified, experienced and competent engineers, as may be specified by the regulations made by the Central Dam Safety Organisation.

(3) Every organisation referred to in sub-section (1) shall demonstrate the safety of the design, operational parameters and policies to the Central Government or concerned State Governments or concerned authority to approve the design of the dam to be constructed by such organisation.

(4) The construction of any new specified dam or the alteration or enlargement of any existing specified dam shall be taken up only with the approval of the Competent Authority, as may be specified by the Central Government or the concerned State Government, as the case may be.

(5) Every owner of the specified dam shall be responsible for operation, maintenance and safety of the dams owned by it.

(6) Every owner of the specified dam shall ensure that a well documented Operation and Maintenance Manual is kept at all times at each of his specified dams and sufficient number of trained Operation and Maintenance engineers or technical persons are posted at such dams.

29. (1) Before initial filling of any reservoir of a specified dam, the organisation responsible for its design shall draw the filling criteria and prepare an initial filling plan, with adequate time for monitoring and evaluating the performance of the dam and its appurtenances.

(2) Before initial filling of the reservoir is taken up, the State Dam Safety Organisation or State Dam Safety Cell or the concerned Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall arrange for safety inspection of the dam either through its own engineers or by an independent panel of experts, who shall also examine the initial filling programme and prepare a detailed report in respect thereof.

(3) The Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall forward the report of inspection or examination referred to in sub-section (2) to the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be.

30. Nothing contained in this Act shall be construed to absolve an owner of a dam of the duties, obligations or liabilities incidental to the construction, operation, maintenance and supervision of the dam or reservoir.

CHAPTER VII
SAFETY, INSPECTION AND DATA COLLECTION

31. (1) Every owner of a specified dam shall establish operational and maintenance set up for each dam and through such set up, undertake pre-monsoon and post-monsoon inspections of each of its dams to be done, —

(i) in the case of specified dams, being of hundred meters height or above, by the concerned Chief Engineer;

(ii) in the case of specified dams, being of thirty meters height or above, but less than hundred meters height, by the concerned Superintendent Engineer or higher level officer;

(iii) in the case of specified dams, being of fifteen meters height or above, but less than thirty meters height, by the concerned Executive Engineer or higher level officer;
(iv) in the case of specified dams, being of ten meters height or above, but less than fifteen meters height, by the concerned Assistant Engineer or higher level officer.

(2) Without prejudice to sub-section (1), every owner of a specified dam shall undertake special inspections, of each of his dams to be undertaken by the engineers referred to in sub-section (1), during and after floods, after earthquake, and if any sign of distress or unusual behaviour is noticed in the dam, appurtenance or reservoir fringes.

(3) Every owner of a specified dam shall,—

(a) carry out all inspections referred to in sub-section (1) and sub-section (2) as per checklist or format or proforma or guidelines specified by the regulations made by the Central Dam Safety Organisation;

(b) station, at each of his specified dams site throughout the monsoon period, such engineer, as may be decided, in consultation with the State Dam Safety Organisation or the State Dam Safety Cell or the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, and Chief Engineer-in-charge of such dams:

Provided that such engineers shall be required to be stationed at their respective dam sites during entire period of emergency following an earthquake or any other natural or manmade hazard that may create distress conditions in the dam.

(c) forward the inspection report referred in sub-section (1) and sub-section (2) to the State Dam Safety Organisation or the State Dam Safety Cell or the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell concerned, which shall analyse such report and submit their comments on the deficiency and remedial measures, if any, to the highest engineering or technical authority of the owner of specified dam:

Provided that the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall forward the copy of such report and submit their comments on the deficiency and remedial measures, if any, to the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be.

32. (1) Every owner of a specified dam shall have a minimum number of sets of instrumentations as may be specified by the regulations made by the Central Dam Safety Organisation at all times for monitoring the performance of dam, in respect of all his specified dams.

(2) In case the instrumentation installed is required to be replaced, such instrumentation shall be replaced in a manner so as to maintain the continuity of readings exhibited in such instrumentations.

(3) Every owner of the specified dam shall maintain a record of readings of the instrumentation referred to in sub-sections (1) and (2) and forward such readings, to the State Dam Safety Organisation or the State Dam Safety Cell or the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell concerned, in the form, manner and at such interval specified by them.

(4) The State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell concerned shall analyse the readings referred to in sub-section (3) and wheresoever required to submit observations or advice to the highest engineering or technical authority of the owner of dam.

(5) The Non-State Dam Safety Organisation or Non-State Dam Safety Cell shall also forward the copy of its observations or advice to the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be.
33. (1) Every owner of specified dam shall establish a hydro-meteorological station in the vicinity of at each such dam.

(2) Every hydro-meteorological station referred to in sub-section (1) shall be capable of recording data relating to, among other parameters, rainfall, atmospheric pressure, maximum or minimum temperature, and humidity, wind speed, wind direction, height of waves and reservoir-water temperature.

(3) Every owner of the specified dam shall collect, compile, process and store data referred to in sub-section (2) at suitable central location of such dam.

34. (1) Every owner of a specified dam, in the case of specified dam being of thirty meters height or above or specified dam being falling in the seismic zone III or above, shall establish a seismological station in the vicinity of each such dam.

(2) Every owner of specified dam shall collect, compile, process and store data referred to in sub-section (1) at a suitable location.

CHAPTER VIII

EMERGENCY ACTION PLAN AND DISASTER MANAGEMENT

35. (1) Every owner of the specified dam, in respect of each specified dam, shall,—

(a) establish well designed hydro-meteorological network and an inflow forecasting system;

(b) establish an emergency flood warning system for the probable flood affected areas down stream of the dam;

(c) test periodically for the aptness of systems referred to at (a) and (b) above;

(d) install such scientific and technical instruments which are invented or adopted after the commencement of this Act for the purpose of ensuring the safety of dam and the life and property of people downstream;

(e) make available the information relating to maximum anticipated inflows and outflows including flood warning and an adverse impact of the same, if any, on persons and property towards the upstream or downstream of the dam, to the concerned authorities and also make available such information in public domain.

(2) Every owner of the specified dam, for each of its dam shall,—

(a) carry out risk assessment studies at an interval of twenty years or at such interval as may be specified by the regulations made by the Central Dam Safety Organisation;

(b) in respect of each specified dam existing on or before the commencement of this Act, prepare emergency action plan within five years from the date of commencement of this Act and thereafter update such plans at regular intervals;

(c) in respect of each specified dam which are constructed and filled initially after the commencement of this Act, prepare emergency action plan before the initial filling of the reservoir and thereafter update such plans at regular intervals.

(3) The emergency action plan referred to in sub-section (2) shall,—

(a) set out the procedures to be followed for the protection of persons and property upstream or downstream of the dam in the event of an actual or imminent dam failure or to mitigate the effects of the disaster;

(b) include therein,—

(i) in advance the type of emergencies which are likely to occur in the operation of any reservoir;

(ii) identification of the likely catastrophic flood in the event of any failure of the dam, along with probable areas, population, structures and installations likely to be adversely affected due to flood water released from the reservoir;
warning procedures, inundation maps and advance preparations for handling efficiently and in the best possible manner the likely adverse situations especially to avoid loss of human life;

(iv) such other matters which may having regard to the geographical condition, size of the dam and other relevant factors as may be necessary.

(4) The Emergency Action Plan referred to in sub-sections (2) and (3) shall be put into action as and when conditions arise which are or likely to be hazardous to a dam or potentially hazardous to public safety, infrastructure, other property or the environment.

(5) Every owner of the specified dam shall, while preparing and updating the emergency action plan, undertake a consultation process with all disaster management agencies and other concerned departments entrusted with disaster management and relief in the area likely to be affected and owners of other dams in the immediate vicinity likely to be affected, so as to bring transparency and allay any unwarranted fear on dam safety issues.

36. Without prejudice to the provisions contained in this Act or liability of the owner of the specified dam and other organisations and authorities under this Act, every such owner, organization and authority shall render necessary co-operation if so required by the authorities under the Disaster Management Act, 2005 to meet or mitigate any disaster or emergency arising out of the specified dams.

CHAPTER IX

COMPREHENSIVE DAM SAFETY EVALUATION

37. (1) The State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, or the concerned Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall, at least once in ten years, arrange for comprehensive safety evaluation of every specified dam falling under their control either through their own engineers or by an independent panel of experts for the purpose of determining the conditions of the specified dam and reservoir:

Provided that the first comprehensive safety evaluation for each existing specified dam shall be conducted within five years after the coming into force of this Act.

(2) The exact frequency of comprehensive evaluation shall be based on previous assessments, complexity of specified dam, operating history, recently held rehabilitation works, dam performance, age of dam and the hazard potential of dam.

(3) The comprehensive safety evaluation shall consists of, but not be limited to,—

(a) review and analysis of available data on the design, construction, operation, maintenance and performance of the structure;

(b) general assessment of hydrologic and hydraulic conditions with mandatory review of design floods as defined in the guidelines issued by the Central Government in case of dams which are more than fifteen meters in height or whose storage capacities are more than sixty million cubic meter;

(c) evaluation of the operation, maintenance and inspection procedures;

(d) evaluation of any other conditions which constitute or could constitute a hazard to the integrity of the structure.

38. The comprehensive evaluation referred to in section 37 shall be compulsory in the case of,—

(a) major modification to the original structure or design criteria;

(b) discovery of an unusual condition at the dam or reservoir rim; and

(c) an extreme hydrological or seismic event.
39. (1) The State Dam Safety Organisation or State Dam Safety Cell, as the case may be, shall report the results of the comprehensive safety evaluation undertaken under section 37 or 38, directly to the highest engineering or technical authority of concerned State Government.

(2) The Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall report the results of the comprehensive safety evaluation undertaken under section 37 or 38, to the highest engineering or technical authority of the Organisation and to the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be.

(3) The reports referred to in sub-section (1) and sub-section (2) shall include, but not be limited to,—

(a) assessment of the condition of the structure based on the visual observations and available data on the design, hydrology, construction, operation, maintenance and performance of the structure;

(b) recommendations for any emergency measures or actions, if required, to assure the immediate safety of the structure;

(c) recommendations for remedial measures and actions related to design, construction, operation, maintenance and inspection of the structure, if required;

(d) recommendations for additional detailed studies, investigations and analyses, if required; and

(e) recommendations for improvements in routine maintenance and inspection of dam, if required.

(4) In case where the comprehensive safety evaluation undertaken under section 37 or 38, results in recommendations for a remedial action, the State Dam Safety Organisation or the State Dam Safety Cell and the concerned Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall pursue with the concerned authorities or owner of the specified Dam, as the case may be, to ensure that remedial measures are carried out in time, for which the State Government or such owner shall provide adequate funds.

(5) In case where there are unresolved points of issues emerging between an independent panel of experts referred to in section 37 and the owner of the specified dams or concerned authorities, as the case may be, the matter shall be referred to the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, and in case, no agreement is arrived at, the matter shall be referred to the Central Dam Safety Organisation which shall give required guidance wherever necessary and send their recommendations to the State Government concerned for their implementation.

CHAPTER X

MISCELLANEOUS

40. (1) Every Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, shall prepare and forward the annual report, within three months of the expiry of the preceding financial year, to each of the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be, and to the Central Dam Safety Organisation.

(2) Every State Dam Safety Organisation or State Dam Safety Cell, as the case may be, shall prepare annual report, within five months of the expiry of the preceding financial year, of its activities and safety status of dams in the State and such report shall be forwarded to the concerned State Government for placing it before the concerned State Legislature and to the Central Dam Safety Organisation.

(3) The State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, of each State and the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, as the case may be, of each owner of a specified dam shall provide to the Central Dam Safety Organisation, documentation of the projects, report of enquiries into failure and such other data as required in such format or manner as it may be specified by the regulations made by the Central Dam Safety Organisation.
(4) The Central Dam Safety Organisation, shall prepare a consolidated annual report of the dam safety activities in the country and submit the same to the Central Government within eight months of the expiry of the preceding financial year, and such reports shall be placed before each House of Parliament by the Central Government.

(5) The Central Dam Safety Organisation shall forward its annual report on the safety status of dams to the National Disaster Management Authority and also make available such reports in public domain.

(6) The State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, of each State and Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, of each owner of a specified dam shall forward their annual reports to the concerned State Disaster Management Authority and also make available such reports in public domain.

41. Every owner of the dam other than specified dams shall undertake such measures as may be necessary to ensure safety of the dams and shall comply with the instructions and guidelines which may be issued by the concerned State Governments or the authorities.

42. (1) Where a dam is located outside the territory of India and the Central Dam Safety Organisation suo motu or on receipt of information from any person or organisation or authority or source prima facie is of the opinion that measures are required to be taken to ensure safety of such dams and failure of which may endanger the life and property of people located in India, it shall in writing submit an intimation thereof to the Central Government indicating therein the likely damages which may arise due to failure of such dams and the safety measures required to be taken in respect of such dam.

(2) The Central Government on receipt of intimation under sub-section (1) or otherwise shall endeavor to take suitable measures to ensure safety of such dams by entering into treaty, agreement or convention with any other country or countries concerned with the safety of such dams and lay a report in respect of such measures before both the Houses of Parliament at the earliest.

43. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

44. The Central Government may give such directions, as it may consider necessary, to the State Government and owner of the specified dams for the effective implementation of the provisions of this Act.

45. (1) The Central Government may, by notification, make rules to carry out the provisions of this Act.

(2) In particular, and without prejudice to the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the time and place of the meetings of the National Committee and the procedure to be followed at such meetings under sub-section (1) of section 6;

(b) the fee and allowances paid to the specialists or expert Members and Specialists or expert invitees under sub-section (4) of section 6;

(c) the functions, powers and terms and conditions of service of the employees of the Central Dam Safety Organisation under sub-section (2) of section 10;

(d) any other matter which is to be or may be, prescribed or in respect of which provision is to be made by the Central Government by rules.

46. (1) The State Government may, by notification, make rules to carry out the provisions of this Act.

(2) In particular, and without prejudice to the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the terms and conditions of the Chairperson and Members of the State Committee and the procedure in regard to transaction of business at these meetings of the said Committee under sub-section (3) of section 12;
(b) the constitution and functions of State Dam Safety Organisation under sub-section (2) of section 15;

(c) the constitution and functions of the State Dam Safety Cell under sub-section (2) of section 16;

(d) any other matter which is to be or may be, prescribed or in respect of which provision is to be made by the State Government by rules.

47. (1) The Central Dam Safety Organisation may make regulation consistent with this Act and the rules made there under to carry out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely: —

(a) the constitution and functions of the Non-State Dam Safety Organisation under sub-section (3) of section 17;

(b) the constitution and functions of the Non-State Dam Safety Cell under sub-section (3) of section 18;

(c) the details pertaining to the maintenance of Log Books by the State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell under section 20;

(d) the qualifications and experience of the individuals responsible for safety of specified dams under sub-section (1) of section 25;

(e) the qualifications and experience of the engineers responsible for investigation, design and construction of specified dams under sub-section (2) of section 28;

(f) the checklist or format or proforma or guidelines of inspections under clause (a) of sub-section (3) of section 31;

(g) the minimum number of set of instrumentations to be installed in the new specified dam under sub-section (1) of section 32;

(h) the frequency of risk assessment studies to be carried out under clause (a) of sub-section (2) of section 35;

(i) the format or manner with respect to such other data as received under sub-section (3) of section 40; and

(j) any other matter which is to be specified or in respect of which provision is to be made by the Central Dam Safety Organisation by regulations.

48. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary or expedient for removing the difficulty:

Provided that no order shall be made under this section after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before each House of Parliament.

49. (1) Every rule and every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both the Houses agree in making any modification in the rule or regulation or both Houses agree that the rule or regulation should not be made, the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.

(2) Every rule made by a State Government under this Act shall be laid as soon as may be, after it is made, before the State Legislature, where it consists of two Houses, or where such legislature consists of one House, before that House.
STATEMENT OF OBJECTS AND REASONS

Dams are critical infrastructure constructed with large investments for multi-purpose uses such as irrigation, power generation, flood moderation and supply of water for drinking and industrial purposes. An unsafe dam constitutes a hazard to human life, ecology and public and private assets (including crops, houses, buildings, canals and roads). Therefore, the safety of dam is a matter of great concern to the general public and becomes a national responsibility to take necessary steps to ensure the safety of dams.

2. The Government of India, keeping the importance of safety of dams, constituted a Standing Committee in 1982, under the Chairmanship of Chairman, Central Water Commission, to review the existing practices and to evolve unified procedure for safety of dams in India. The Standing Committee in its report dated the 10th July, 1986 has recommended for unified dam safety procedures for all dams in India and the necessary legislation on dam safety. Initial efforts for dam safety legislation were directed towards enactment of appropriate legislation by respective State Governments, and accordingly the State of Bihar enacted the Dam Safety Act, 2006. However, some of the States favoured the idea of a uniform central legislation on dam safety. The States of Andhra Pradesh and West Bengal have adopted resolutions in their States for an Act of Parliament.

3. In view of the above, it is necessary to enact a law to provide for proper surveillance, inspection, operation and maintenance of dams of certain parameters in India to ensure their safe functioning and thereby to protect the persons and property against risks associated with dam failure. In the first instance, the provisions of the proposed legislation shall apply to the States of Andhra Pradesh, West Bengal and the Union territories, and also to their public sector undertakings and to the public sector undertakings of the Central Government. It shall also apply to such owners of specified dams other than those owned or controlled by the Central Government or the State Government. However, the provisions of the proposed legislation shall also apply to other States if resolution to that effect is passed by the Houses of Legislature of those States under clause (1) of article 252 of the Constitution.


   (a) constitution of the National Committee on Dam Safety, consisting of a Chairperson, eight members, specialists or experts in the field of dam safety and a Member-Secretary, to ensure proper surveillance, inspection, operation and maintenance of all specified dams and ensure their safe functioning;

   (b) establishment of the Central Dam Safety Organisation in the Central Water Commission to provide, *inter alia*, the technical and managerial assistance to the State Dam Safety Organisations or the State Dam Safety Cells, the Non-State Dam Safety Organisations or the Non-State Dam Safety Cells; to settle the unresolved points of issues between the State Dam Safety Organisation or State Dam Safety Cell of two States, or between the State Dam Safety Organisation or State Dam Safety Cell of a State and the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell, etc.;

   (c) constitution of the State Committee on Dam Safety by the State Governments having more than twenty specified dams, to ensure proper surveillance, inspection, operation and maintenance of all specified dams in that State and to ensure their safe functioning;

   (d) establishment of the State Dam Safety Organisations in States having more than twenty specified dams to discharge such functions as may be prescribed by the concerned State Government;
(e) establishment of the State Dam Safety Cells in States, having twenty or less than twenty number of specified dams, to discharge such functions as may be prescribed by the concerned State Government;

(f) establishment of Non-State Dam Safety Organisations by the dam owners, (other than the Central Government or State Governments) having more than ten specified dams, to discharge such functions as may be specified by the Central Dam Safety Organisation or the State Dam Safety Organisation;

(g) establishment of Non-State Dam Safety Cell by the dam owner (other than the Central Government or State Governments), having ten or less than ten numbers of specified dams, to discharge such functions as may be specified by the Central Dam Safety Organisation or the State Dam Safety Organisation;

(h) an obligation upon every owner of a specified dam to establish operational and maintenance set up for undertaking pre-monsoon and post-monsoon inspections and special inspections during and after floods, earthquakes, etc.;

(i) an obligation upon the concerned State Dam Safety Organisation, Non-State Dam Safety Organisations, State Dam Safety Cell and Non-State Dam Safety Cell to arrange for comprehensive safety evaluation of every specified dam at least once in every ten years;

(j) an obligation upon the Central Dam Safety Organisation to forward its annual report to the National Disaster Management Authority and the State Dam Safety Organisation or State Dam Safety Cell, Non-State Dam Safety Organisation or Non-State Dam Safety Cell to forward their annual reports on safety status of dams to the concerned State Disaster Management Authority;

(k) empowers the Central Government and the State Governments to make rules to carry out the provisions of the proposed legislation.

5. The Notes on Clauses explain in detail the various provisions contained in the Bill.

6. The Bill seeks to achieve the above objectives.

NEW DELHI; PAWAN KUMAR BANSAL

The 18th August, 2010.
Notes on clauses

Clause 1.—This clause relates to the short title, extent and commencement of the proposed legislation. This clause enables the Central Government to appoint a date by notification with respect to the commencement of the proposed legislation in the States of Andhra Pradesh, West Bengal and in all the Union territories. With respect to any other State, the proposed legislation shall come into force on the date of adoption of the enacted legislation under clause (1) of article 252 of the Constitution.

Clause 2.—This clause relates to application of the proposed legislation.

This clause provides that the provisions of the proposed legislation applies — (a) in the first instance, to the whole of the States of Andhra Pradesh, West Bengal and to all the Union territories; and it shall also apply to such other State which adopts the enacted legislation by resolution passed in that behalf under clause (1) of article 252 of the Constitution; (b) to every owner of a specified dam, being public sector undertaking or institution or a body owned or controlled by the Central Government or the State Government; and (c) to every owner of a specified dam, being undertaking or company or institution or a body other than those owned or controlled by the State Government or the Central Government.

Clause 3.— This clause defines certain expressions used in the Bill.

Clause 4.— This clause relates to constitution of the National Committee on Dam Safety.

This clause provides for the constitution of a National Committee to be known as the "National Committee on Dam Safety" on such date as the Central Government may, by notification, appoint and the composition of said Committee is specified in the said clause.

Clause 5.— This clause relates to the tenure of specialists or experts as Members of the National Committee.

This clause provides that tenure of specialists or experts as Members of the National Committee shall be valid for a period of three years from the date of issuance of the notification.

Clause 6.— This clause relates to the meetings of the National Committee on Dam Safety.

This clause provides that the National Committee shall meet at such times and places and shall observe such rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) as may be prescribed by the Central Government. This clause further provides that the National Committee may invite such specialists or experts in Dam Safety, as it may consider appropriate, for the discharge of its functions. This clause also contains the provisions relating to the expenditure incurred, the fee and allowances paid to the specialists or experts and the method of deciding of questions which come up before any meeting of the National Committee.

Clause 7.— This clause relates to the vacancies, etc., not to invalidate proceedings of the National Committee.

This clause provides that no act or proceeding of the National Committee shall be invalid merely by reason of — (a) any vacancy in, or any defect in the constitution of the National Committee; or (b) any defect in the appointment of a person acting as a member of the National Committee; or (c) any irregularity in the procedure of the National Committee not affecting the merits of the case.

Clause 8.— This clause relates to the functions of National Committee.

This clause provides that the National Committee shall discharge such functions as may be necessary to ensure proper surveillance, inspection, operation and maintenance of
all specified dams in the country and ensure their safe functioning. The functions of the National Committee shall include,— (a) to monitor broadly the functioning of State Dam Safety Organisation or State Dam Safety Cell, as the case may be, and Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be; (b) to monitor and evaluate dam safety practices in various States and suggest improvements to bring dam safety practices in conformity with latest international practices consistent with Indian conditions; (c) to act as a forum for exchange of views on techniques to be adopted for remedial measures to relieve distress conditions in dams and appurtenances; (d) to analyse the causes of failures in cases of major dam failures and suggest changes in the plan philosophy, specifications, construction, operation and maintenance practices in order to avoid re-occurrence of such failures; (e) to evolve comprehensive dam safety management approach as an integration of dam safety evaluation, risk assessment, and risk management; and (f) to render advise on any specific matter relating to safety of dams which may be referred to it by the Central Government or the State Government. This clause further provides that the knowledge and information gathered or generated by the National Committee on Dam Safety shall be disseminated by the Central Dam Safety Organisation to all State Dam Safety Organisations or State Dam Safety Cells, as the case may be, and Non-State Dam Safety Organisations or Non-State Dam Safety Cells, as the case may be, for achieving uniform standard in dam safety practices. This clause also provides that the Central Dam Safety Organisation shall act as Secretariat of the National Committee for the purpose of discharging its functions under the proposed legislation.

Clause 9.— This clause relates to the establishment of Central Dam Safety Organisation.

This clause provides that the Central Government shall, for the purposes of the proposed legislation, by notification, establish a separate division in the Ministry of Water Resources, in the Central Water Commission, an Organisation to be known as the "Central Dam Safety Organisation" to be headed by an officer not below the rank of Chief Engineer.

Clause 10.— This clause relates to the appointment of employees of the Central Dam Safety Organisation.

This clause provides that the Central Government shall, for the purpose of enabling the Central Dam Safety Organisation to perform its functions under the proposed legislation, provide such number of officers, and other employees as they may consider necessary. This clause further provides that the functions, powers and terms and conditions of service of the employees shall be such as may be prescribed by the Central Government.

Clause 11.— This clause relates to the functions of Central Dam Safety Organisation.

This clause provides that the Central Dam Safety Organisation shall, — (a) provide the state-of-the-art technical and managerial assistance to the State Dam Safety Organisations or State Dam Safety Cells, as the case may be, and Non-State Dam Safety Organisations or Non-State Dam Safety Cells, as the case may be; (b) maintain a national level data-base of all specified dams in the country; (c) maintain liaison with the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, of each State and the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, for a proper solution. This clause further provides that all decisions of Central Dam Safety Organisation shall be final and binding.

Clause 12.— This clause relates to the constitution of State Committee on Dam Safety.
This clause provides for the constitution of a State Committee to be known as the State Committee on Dam Safety on such date as the State Government may, by notification, appoints. This clause further provides that the States in which the numbers of specified dam are less than twenty, such State may not constitute State Committee under this Act. This clause also provides that the State Committee on Dam Safety shall consist of a Chairperson and such number of members as may be determined by the State Government. This clause also provides that the provisions relating to the terms and conditions subject to which the Chairperson and members of the State Committee may be appointed and the time, place of the meetings of the State Committee shall be such as may be prescribed by the State Government.

Clause 13.—This clause relates to the functions of State Committee on Dam Safety.

This clause provides that the State Committee shall discharge such functions as may be necessary to ensure proper surveillance, inspection, operation and maintenance of all specified dams in that State and ensure their safe functioning. This clause further provides that the functions of the State Committee shall include to,—(a) review the work done by the State Dam Safety Organisation; (b) recommend the appropriate measures to be taken in relation to the safety of specified Dam; (c) review the progress on measures recommended in relation to dam safety; (d) establish priorities for investigations undertaken under sub-section (2) of section 19; (e) in cases where investigations with respect to safety of any specified dam in the State had already been undertaken, to order further investigations in relation to safety of such specified dam and assign responsibilities for execution including the use of non-departmental resources, and need for the association of independent experts with next phase of such investigations; (f) establish priorities among projects needing remedial safety works; and (g) keep the State Government informed of its activities and recommendations.

Clause 14.—This clause relates to the functions of State Committee to be discharged by National Committee in certain cases.

This clause provides that in States where State Dam Safety Committee are not constituted and in all cases of Central undertakings and private entities or bodies, the periodical reviews of the works or progress or prioritisation by the concerned State Dam Safety Organisation or State Dam Safety Cell and Non-State Dam Safety Organisation or Non-State Dam Safety Cell shall be undertaken by the National Committee on Dam Safety through Central Dam Safety Organisation.

Clause 15.—This clause relates to the establishment of State Dam Safety Organisation.

This clause provides that every State having more than twenty numbers of specified dams owned by it shall constitute a body called "State Dam Safety Organisation" headed by an officer not below the rank of Chief Engineer or equivalent. This clause further provides that the constitution and functions of the State Dam Safety Organisation shall be such as may be prescribed by the State Government. This clause also provides that the State Dam Safety Organisation shall consist of the persons having professional qualifications and sufficient experience in the field of safety of dams preferably from the areas of dam-designs, hydro-mechanical, hydrology, geo-technical investigation and instrumentation or such other field as the State Government may consider appropriate. This clause also provides that the administrative and other expenses of the State Dam Safety Organisation shall be borne by the concerned State Government.

Clause 16.—This clause relates to the establishment of the State Dam Safety Cell in certain cases.

This clause provides that every State having twenty or less than twenty numbers of specified dams owned by it shall establish a body called "State Dam Safety Cell" headed by an officer not below the rank of Superintendent Engineer or its equivalent. This clause further provides that the establishment and functions of the State Dam Safety Cell shall be prescribed by the State Government. This clause also provides that the State Dam Safety Cell
shall consist of the persons having professional qualifications and sufficient experience in
the field of safety of dams preferably from the areas of dam-designs, hydro-mechanical,
hydrology, geo-technical investigation and instrumentation or such other field as the State
Government may consider appropriate. This clause also provides that the administrative and
other expenses of the State Dam Safety Cell shall be borne by the concerned State Government.

Clause 17.— This clause relates to the establishment of Non-State Dam Safety
Organisations.

This clause provides that every dam owner (other than Central or State Governments)
having more than ten numbers of specified dams owned by it, shall establish a body called
"Non-State Dam Safety Organisation" headed by an officer not below the rank of Chief
Engineer or equivalent. This clause further provides that the Non-State Dam Safety
Organisation shall consist of the persons having professional qualifications and sufficient
experience in the field of safety of dams preferably from the areas of dam-designs, hydro-
mechanical, hydrology, geo-technical investigation and instrumentation or such other field
as the dam owner may consider appropriate. This clause also provides that in the case of
owner of a specified dam, being the undertakings or institution or a company or a body
owned or controlled by the Central Government or by the Central Government and State
Government, or any undertakings or institution or a body owned or controlled by the Central
Government or the State Government and other private entities or bodies, the constitution
and functions of the Non-State Dam Safety Organisation shall be specified by regulations
made by the Central Dam Safety Organisation. This clause also provide that in the case of
owner of a specified dam being the undertaking or an institution or a body owned or controlled
by the State Government or the undertaking or an institution or a body owned or controlled
by it or both, the constitution and functions of the Non-State Dam Safety Organisation shall
be such as may be specified by the State Government.

Clause 18.— This clause relates to the establishment of Non-State Dam Safety Cell.

This clause provides that every owner of a specified dam (other than Central or State
Governments), having ten or less than ten number of specified dams owned by it, shall
establish a body called "Non-State Dam Safety Cell" headed by an officer not below the rank
of Superintendent Engineer or its equivalent. This clause further provides that the Non-State
Dam Safety Cell shall consist of the persons having professional qualifications and sufficient
experience in the field of safety of dams preferably from the areas of dam-designs, hydro-
mechanical, hydrology, geo-technical investigation and instrumentation or such other field
as the dam owner may consider appropriate. This clause also provides that in the case of
owner of a specified dam, being the public sector undertakings or institution or a body
owned or controlled by the Central Government; or by the Central Government and the State
Government or any undertakings or institution or a body owned or controlled by the Central
Government or State Government and other private entities or bodies, the constitution
and functions of the Non-State Dam Safety Cell shall be such as may be specified by regulations
made by the Central Dam Safety Organisation. This clause also provides that in the case of
owner of a specified dam being the undertaking or institution or a body owned or controlled
by the State Government or the undertaking or institution or a body owned or controlled
by it or both, the constitution and functions of the Non-State Dam Safety Cell shall be such as
may be specified by the State Government.

Clause 19.— This clause relates to the surveillance and inspection.

This clause provides that every State Dam Safety Organisation, State Dam Safety Cell,
Non-State Dam Safety Organisation and Non-State Dam Safety Cell shall, — (a) keep perpetual
surveillance; (b) carry out routine and special inspections; (c) monitor the operation and
maintenance, of all specified dams falling under their jurisdiction to ensure continued safety
of such specified dams and take such steps as may be necessary in this regard. This clause
further provides that the State Dam Safety Organisation or State Dam Safety Cell or Non-
State Dam Safety Organisation or Non-State Dam Safety Cell shall, for the purpose of enabling
it to make decisions compatible with public safety make or cause to be made such investigations and shall gather or cause to be gathered such data as may be required for proper review and study of the various features of the design, construction, repair and enlargement of dams, reservoirs and appurtenances under their control.

Clause 20.—This clause relates to maintenance of log books.

This clause provides that every concerned State Dam Safety Organisation or State Dam Safety Cell, or Non-State Dam Safety Organisation or Non-State Dam Safety Cell, shall maintain a log book or Data-base for each specified dam recording therein all activities related to the surveillance and inspection and all important events related to the dam safety and such other details as may be specified by regulations by the Central Dam Safety Organisation.

Clause 21.—This clause relates to the instructions on safety of specified dams.

This clause provides that every State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell shall from time to time render advice to the concerned owner of a specified dam on the safety measures required to be taken with respect to any dam. This clause further provides that it shall be the duty of every State Dam Safety Organisation or State Dam Safety Cell, Non-State Dam Safety Organisation or Non-State Dam Safety Cell to ensure necessary action in monitoring and implementing the instructions.

Clause 22.—This clause relates to the funds for maintenance and repairs.

This clause provides that all State Governments and other owners of specified dam shall earmark sufficient and specific funds for maintenance and repairs of the specified dams and to implement the recommendations of the State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, and the Non-State Dam Safety Organisation or, the Non-State Dam Safety Cell, as the case may be.

Clause 23.—This clause relates to the technical documentation.

This clause provides that every State Government and every owner of specified dam shall compile all technical documentations concerning hydrology, dam foundation, structural engineering of specified dam, watershed upstream of dam, and nature or use of land downstream of dam along with information on all resources or facilities of economic or logistic importance which are likely to be affected due to operation of the dam, and kept for record in the concerned State Dam Safety Organisation or State Dam Safety Cell or the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be. This clause further provides that the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall furnish all such information to the Central Dam Safety Organisation and concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be, as and when required by them. This clause also provides that every State Government and every owner of specified dam shall ensure that the State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell, have been adequately equipped with the state-of-the-art of information technology tools to store, retrieve and distribute the data related to the dam safety and dam performance.

Clause 24.—This clause relates to the reporting of the State Dam Safety Organisation or the State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell.

This clause provides that the State Dam Safety Organisation or the State Dam Safety Cell shall be responsible to and functionally report to the highest engineering or technical authority of the concerned State Government. This clause further provides that the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell shall be responsible to and functionally report to the highest engineering or technical officer of the owner of the specified dam.

Clause 25.—This clause relates to the individual responsible for safety of specified dams to be qualified.
This clause provides that every individual responsible for safety of specified dams and all activities related thereto shall possess such qualifications and experience as may be specified by the Central Dam Safety Organisation. This clause further provides that every individual shall undergo such training programmes and at such intervals as may be specified by the Central Dam Safety Organisation.

Clause 26.—This clause relates to the jurisdiction of the State Dam Safety Organisation or State Dam Safety Cell and Central Dam Safety Organisation.

This clause provides that all specified dams, shall fall under the jurisdiction of the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, of the State in which dam is situated in matters related to dam inspections, analysis of information, reports or recommendations regarding safety status, and remedial measures to be undertaken to improve dam safety; and in all such matters full co-operation shall be extended by the concerned Non-State Dam Safety Organisation or Non-State Dam Safety Cell and the dam owner. This clause further provides that the authorised representative of the Central Dam Safety Organisation or State Dam Safety Organisation may enter upon any part of the specified dam or its site as and when required. This clause also provides that the Central Dam Safety Organisation and concerned State Dam Safety Organisation or State Dam Safety Cell in cases of dams being found to be endangered on account of their age, degeneration, degradation, structural or other impediments, shall suggest such remedial measures on such operational parameters as it may consider necessary.

Clause 27.—This clause relates to the cost of investigation to be borne by the dam owner.

This clause provides that all costs to be incurred by Central Dam Safety Organisation or State Dam Safety Organisation or State Dam Safety Cell on any form of investigation agreed by the owner or felt necessary by Central Dam Safety Organisation or State Dam Safety Organisation or State Dam Safety Cell, including payments given to the consultants and panel of experts, shall be paid by the owner of concerned specified dam.

Clause 28.—This clause relates to the construction or operation or alteration of dams.

This clause provides that all new specified dams shall be investigated, designed and constructed by Organisations recognised by the Government and consisting of such qualified, experienced and competent engineers, as may be specified by the Central Dam Safety Organisation. This clause further provides that the construction of any new specified dam or the alteration or enlargement of any existing specified dam shall be taken up only with the approval of the Competent Authority, as may be specified by the Central Government or the concerned State Government, as the case may be. This clause also provides that every owner of the dam shall be responsible for operation, maintenance and safety of the dams owned by it and shall ensure that a documented Operation and Maintenance Manual is kept at all times at each of his dam and sufficient number of trained Operation and Maintenance engineers or technical persons are posted at such dams.

Clause 29.—This clause relates to the initial filling of reservoirs.

This clause provides that before initial filling of any reservoir of a specified dam, the organisation responsible for its design shall draw the filling criteria and prepare a initial filling plan, with adequate time for monitoring and evaluating the performance of the dam and its appurtenances as the reservoir is being filled for the first time. This clause further provides that before the filling of the reservoir is taken up, the State Dam Safety Organisation or State Dam Safety Cell or the concerned Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall arrange for safety inspection of the dam either through its own engineers or by an independent panel of experts, who shall also examine the initial filling programme and prepare a detailed report in respect thereof. This clause also provides
that the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall forward the report of inspection or examination to the concerned State Dam Safety Organisation or State Dam Safety Cell.

Clause 30.— This clause relates to the responsibility of dam owner.

This clause provides that nothing contained in this Act shall be construed to absolve an owner of a dam of the duties, obligations or liabilities incidental to the construction, operation, maintenance and supervision of the dam or reservoir.

Clause 31.— This clause relates to periodic inspection.

This clause provides that every owner of a specified dam shall establish operational and maintenance set up for each dam and through such set up, undertake pre-monsoon and post-monsoon inspections of each of its dams to be done,— (i) in the case of specified dams, being of hundred meters height or above, by the concerned Chief Engineer; (ii) in the case of specified dams, being of thirty meters height or above, but less than hundred meters height, by the concerned Superintendent Engineer or higher level officer; (iii) in the case of specified dams, being of fifteen meters height or above, but less than thirty meters height, by the concerned Executive Engineer or higher level officer; (iv) in the case of specified dams, being of ten meters height or above, but less than fifteen meters height, by the concerned Assistant Engineer or higher level officer. This clause further provides that every owner of a specified dam shall undertake special inspections, of each of its dam to be undertaken by the Engineers during and after floods, after earthquake, and if any sign of distress or unusual behaviour is noticed in the dam, appurtenance or reservoir fringes. This clause also provides the responsibilities to be fulfilled by every owner of a specified dam for the purpose of inspection.

Clause 32.— This clause relates to the instrumentations to be installed in every specified dam.

This clause provides that every owner of a specified dam shall have a minimum number of sets of instrumentations at all times for monitoring the performance of dam in respect of all its specified dams. This clause further provides that in case the instrumentation installed is required to be replaced, such instrumentation shall be replaced in such manner so as to maintain the continuity of readings exhibited in such instrumentations. This clause also provides that every owner of specified dam shall maintain a record of readings of the instrumentation and forward such readings, to the State Dam Safety Organisation or the State Dam Safety Cell or the Non-State Dam Safety Organisation or the Non-State Dam Safety Cell concerned, in the form, manner and at such interval specified by them and the State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell concerned shall analyse the readings and wheresoever's required to submit observations or advice to the highest engineering or technical authority of the owner of dam. This clause also provides that the Non-State Dam Safety Organisation or Non-State Dam Safety Cell shall also forward the copy of its observations or advice to the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be.

Clause 33.— This clause relates to the installations of hydro-meteorological station.

This clause provides that every owner of specified dam shall establish a hydro-meteorological station in the vicinity of at each such dam and every hydro-meteorological station shall be capable of recording data relating to, among other parameters, rainfall, atmospheric pressure, maximum or minimum temperature, and humidity, wind speed, wind direction, height of waves and reservoir-water temperature.

Clause 34. This clause relates to installations of seismological station.

This clause provides that every owner of specified dam, in the case of specified dam being of thirty meters height or above or specified dam being falling in the seismic zone III or above, shall establish a seismological station in the vicinity of each such dam. This clause further provides that every owner of specified dam shall collect, compile process and store data at a suitable location.
Clause 35.— This clause relates to the Emergency Action Plan and Disaster Management.

This clause provides that the every owner of the specified dam shall, in respect of in each specified dam, establish,— (a) well designed hydro-meteorological network and an inflow forecasting system; (b) an emergency flood warning system for the probable flood affected areas downstream of the dam; (c) test periodically for its aptness; (d) instal or adopt such scientific and technical instrument which are invented or adopted after the commencement of this Act for the purpose of ensuring the safety of dam; and (e) to provide the information relating to maximum anticipated inflows and outflows including flood warning and an adverse impact of the same, if any, on persons and property towards the upstream or downstream of the dam, to the concerned authorities and also make available such information in public domain. This clause further provides that every owner of a specified dam, for each of its dam shall,— (a) carry out risk assessment studies at an interval of twenty years or at such interval as may be specified by the Central Dam Safety Organisation; (b) in respect of each specified dam existing on or before the commencement of this Act prepare emergency action plan within five years from the date of commencement of this Act and thereafter update such plans at regular intervals; (c) in respect of each specified dam which are constructed and filled initially after the commencement of this Act, prepare emergency action plan before the initial filling of the reservoir and thereafter update such plans at regular intervals. This clause also provides that the Emergency Action Plan shall,— (a) set out the procedures to be followed for the protection of persons and property upstream or downstream of the dam in the event of an actual or imminent dam failure or to mitigate the effects of the disaster; (b) include therein,— (i) in advance the type of emergencies which are likely to occur in the operation of any reservoir; (ii) identification of the likely catastrophic flood in the event of any failure of the dam, along with probable areas, population, structures and installations likely to be adversely affected due to flood water released from the reservoir; (iii) warning procedures, inundation maps and advance preparations for handling efficiently and in the best possible manner the likely adverse situations especially to avoid loss of human life; (iv) such other matters which may having regard to the geographical condition, size of the dam and other relevant factors may be necessary. This clause also provides that the Emergency Action Plan shall be put into action as and when conditions arise which are or likely to be hazardous to a dam or potentially hazardous to public safety, infrastructure, other property or the environment and every owner of the specified dam shall, while preparing and updating the emergency action plan, undertake a consultation process with all disaster management agencies and other concerned departments entrusted with disaster management and relief in the area likely to be affected and owners of other dams in the immediate vicinity likely to be affected so as to bring transparency and allay any unwarranted fear on dam safety issues.

Clause 36.— This clause relates to the assistance to other disaster management authorities.

This clause provides that every owner of specified dam, organisations and authorities under this Act shall render assistance if so required by the authorities under the Disaster Management Act, 2005 to meet any disaster or emergency arising out of the specified dams.

Clause 37.— This clause relates to the obligation for Comprehensive Dam Safety Evaluation.

This clause provides that the State Dam Safety Organisation or State Dam Safety Cell or the concerned Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall, at least once in ten years, arrange for comprehensive safety evaluation of every specified dam falling under them either through their own engineers or by an independent panel of experts for the purpose of determining the conditions of the specified dam and reservoir. This clause further provides that the exact frequency of comprehensive evaluation shall be based on previous assessments, complexity of specified dam, operating history, recently held rehabilitation works, dam performance, age of dam and the hazard potential of dam.
Clause 38.—This clause relates to the compulsory comprehensive evaluation in certain cases.

This clause provides that the comprehensive evaluation shall be compulsory in the case of,—(a) major modification to the original or design criteria; (b) discovery of unusual condition at the dam or reservoir rim; and (c) after an extreme hydrological or seismic event.

Clause 39.—This clause relates to the reports of comprehensive evaluation.

This clause provides that the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, shall report the results of the comprehensive safety evaluation directly to the highest engineering or technical authority of concerned State Government similarly the Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall report the results of the comprehensive safety evaluation, to the highest engineering or technical authority of the Organisation and to the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be. This clause further provides that the comprehensive evaluation reports shall include, but not be limited to—(a) assessment of the condition of the structure based on the visual observations and available data on the design, hydrology, construction, operation, maintenance, performance of the structure; (b) recommendations for any emergency measures or actions, if required, to assure the immediate safety of the structure; (c) recommendations for remedial measures and actions related to design, construction, operation, maintenance and inspection of the structure, if required; (d) recommendations for additional detailed studies, investigations and analyses, if required; and (e) recommendations for improvements in routine maintenance and inspection of dam, if required. This clause also provides that in case where the comprehensive safety evaluation resulted in recommendations for a remedial action, the State Dam Safety Organisation or State Dam Safety Cell and the concerned Non-State Dam Safety Organisation or Non-State Dam Safety Cell shall pursue with the concerned authorities or owner of the specified dam, as the case may be, to ensure that remedial measures are carried out in time, for which the State Government or such owner shall provide adequate funds and in case where there are unresolved points of issues emerging between an independent panel of experts and the owner of the specified dams or concerned authorities, as the case may be, the matter shall be referred to the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, and in case, no agreement is arrived at, the matter shall be referred to the Central Dam Safety Organisation which shall give required guidance wherever necessary and send their recommendations to the State Government concerned for their implementation.

Clause 40.—This clause relates to the annual report of safety status of dams.

This clause provides that every Non-State Dam Safety Organisation or Non-State Dam Safety Cell, as the case may be, shall prepare and forward the annual report within three months of the expiry of the preceding financial year, to each of the concerned State Dam Safety Organisation or State Dam Safety Cell, as the case may be, and to the Central Dam Safety Organisation. Similarly every State Dam Safety Organisation or State Dam Safety Cell shall prepare annual report within six months of the expiry of the preceding financial year of its activities and safety status of dams in the State and such report shall be forwarded to the concerned State Government for placing it before the concerned State Legislature and to the Central Dam Safety Organisation. This clause further provides that the State Dam Safety Organisation or State Dam Safety Cell, as the case may be, of each State and the Non-State Dam Safety Organisation or Non-State Dam Safety Cell of each owner of a specified dam shall provide to Central Dam Safety Organisation, documentation of the projects, report of enquiries into failure and such other data as required in such format or manner as it may be specified by the regulations made by the Central Dam Safety Organisation. This clause also provides that the Central Dam Safety Organisation shall prepare a consolidated annual report of the dam safety activities in the country and submit the same to the Central Government. This clause also provides that the Central Dam Safety Organisation shall forward its annual report to the National Disaster Management Authority and also make available such reports in public domain, similarly the State Dam Safety Organisation or the State Dam Safety Cell, as the case may be, of each State and Non-State Dam Safety Organisation or Non-State Dam
Safety Cell, as the case may be, of each owner of a specified dam shall forward their annual report to the concerned State Disaster Management Authority and also make available such reports in public domain.

Clause 41.—This clause relates to the safety measures in respect of dams other than specified dams.

This clause provides that every owner of the dam other than specified dams shall undertake such measures as may be necessary to ensure safety of the dams and shall comply with the instructions and guidelines which may be issued by the concerned State Governments or the authorities.

Clause 42.—This clause relates to the measures of safety of dams located outside territory of India.

This clause provides that where a dam is located at outside territory of India and the Central Dam Safety Organisation *suo motu* or on receipt of information from any person or organisation or authority or source *prima facie* is of the opinion that measures are required to be taken to ensure safety of such dams and failure of which would endanger the life and property located in India, it shall in writing submit an intimation thereof to the Central Government indicating therein the likely damages which may arise due to failure of such dam and the safety measures required to be taken in respect of such dam. This clause further provides that the Central Government on receipt of intimation or otherwise shall endeavour to take suitable measures to ensure safety of dams by entering into treaty, agreement or convention with any other country or countries concerned with the safety of such dam and lay a report in respect of such measures before both Houses of Parliament.

Clause 43.—This clause relates to the effect of Act on other laws.

This clause provides that the provisions of this proposed legislation shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

Clause 44.—This clause relates to the power of Central Government to give directions.

This clause provides that the Central Government may give such directions as it may consider necessary to the State Government and owner of the specified dam for the effective implementation of the provisions of this proposed legislation.

Clause 45.—This clause relates to the power of the Central Government to make rules.

This clause confers power upon the Central Government to make rules in respect of matters specified in the said clause.

Clause 46.—This clause relates to the power of the State Government to make rules.

This clause confers the power upon the State Government to make rules in respect of matters specified in the said clause.

Clause 47.—This clause relates to the power of the Central Dam Safety Organisation to make regulations.

This clause confers power upon the Central Dam Safety Organisation to make regulations consistent with this Act and the rules made thereunder to carry out the purposes of this Act.

Clause 48.—This clause relates to the power to remove difficulties.

This clause empowers the Central Government to remove any difficulty which may arise in giving effect to the provisions of the proposed legislation.

Clause 49.—This clause relates to the rules and regulations to be laid before Parliament and State Legislatures.

This clause provides that the rules made by the Central Government shall be laid before each House of Parliament. Similarly, every rule made by the State Government shall be laid before the State Legislature.
FINANCIAL MEMORANDUM

Clause 4 of the Bill provides for constitution of a National Committee on Dam Safety consisting of a Chairperson and eight *ex officio* Members, and other specialists or experts in the field of dam safety as Members and invitees and a Member Secretary. Clause 9 of the Bill provides for establishment of Central Dam Safety Organisation in Central Water Commission. Clause 10 of the Bill provides for the appointment of officers and other employees of the Central Dam Safety Organisation. Clause 40 of the Bill provides to prepare an annual report on the activities related to Dam Safety. The recurring expenditure of rupees fifty lakhs per annum is anticipated for meeting expenses of the National Committee on Dam Safety, Central Dam Safety Organisation, expenses relating to fee and allowances for experts and specialists and for the preparation of annual reports, etc., which would be met under the existing schemes of the Ministry of Water Resources. In respect of clauses 9 and 10 of the Bill, no additional post of officers or staff is envisaged presently.

The provisions of the Bill will not involve any other expenditure of recurring or non-recurring nature.
MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-clause (1) of clause 45 empowers the Central Government to make rules for the purpose of carrying out the provisions of the proposed legislation. Sub-clause (2) specifies the matters in respect of which such rules may be made. These matters, inter alia, include—
(a) the times and places of the meetings of the National Committee on Dam Safety and the procedure to be followed at such meetings under sub-section (1) of section 6; (b) the fee and allowances paid to the specialists or expert members and specialists or expert invitees under sub-section (4) of section 6; (c) the functions, powers and terms and conditions of service of the employees of the Central Dam Safety Organisation under sub-section (2) of section 10; (d) any other matter which is to be or may be, prescribed or in respect of which provision is to be made by the Central Government by rules.

2. Sub-clause (1) of clause 46 empowers the State Government to make rules for the purpose of carrying out the provisions of the proposed legislation. Sub-clause (2) specifies the matters in respect of which such rules may be made. These matters, inter alia, include—(a) the terms and conditions of the Chairperson and members of the State Committee on Dam Safety and the procedure in regard to transaction of business at these meetings of the said Committee under sub-section (3) of section 12; (b) the constitution and functions of the State Dam Safety Organisation under sub-section (2) of section 15; (c) the constitution and functions of the State Dam Safety Cell under sub-section (2) of section 16; (d) any other matter which is to be or may be, prescribed or in respect of which provision is to be made by the State Government by rules.

3. Sub-clause (1) of clause 47 empowers the Central Dam Safety Organisation to make regulations consistent with the proposed legislation and the rules made thereunder to carry out the purposes of the proposed legislation. Sub-clause (2) specifies the matter in respect of which such regulations may be made. These matters, inter alia, include—(a) the constitution and functions of the Non-State Dam Safety Organisation under sub-section (3) of section 17; (b) the constitution and functions of the Non-State Dam Safety Cell under sub-section (3) of section 18; (c) the details pertaining to the maintenance of log books by the State Dam Safety Organisation or State Dam Safety Cell or Non-State Dam Safety Organisation or Non-State Dam Safety Cell under section 20; (d) the qualifications and experience of the individuals responsible for safety of specified dams under sub-section (1) of section 25; (e) the qualifications and experience of the engineers responsible for investigation, design and construction of specified dams under sub-section (2) of section 28; (f) the checklist or format or proforma or guidelines of inspections under clause (a) of sub-section (3) of section 31; (g) the minimum number of set of instrumentations to be installed in the specified dam under sub-section (1) of section 32; (h) the frequency of risk assessment studies to be carried out under clause (a) of sub-section (2) of section 35; (i) the format or manner with respect to such other data as required under sub-section (3) of section 40; (j) and any other matter which is to be specified or in respect of which provision is to be made by the Central Dam Safety Organisation by regulations.

4. Clause 49 provides that every rule made by the Central Government and every regulation made by the Central Dam Safety Organisation are required to be laid before each House of Parliament and every rule made by the State Government are required to be laid before each House of the State Legislature where it consists of two Houses, or where such Legislature consists of one House, before that House.

5. The matters in respect of which rules may be made by the Central Government and the State Government are matters of procedure and administrative details and it is not practicable to provide for them in the Bill itself. The delegation of legislative power is, therefore, of a normal character.
LOK SABHA

A BILL
to provide for proper surveillance, inspection, operation and maintenance of all dams of
certain parameters in India to ensure their safe functioning and for matters connected
therewith or incidental thereto.

(Shri Pawan Kumar Bansal, Minister of Parliamentary Affairs & Water Resources)

GMGIPMRND—4123LS(S3)—20-08-2010.